



URGENT
Email /SPEED POST

No. Dir (F&VP)/43/CAC/FSSAI/09 – Vol. - II
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110002

Dated: 6th July, 2012

MEETING NOTICE

**Subject: Eighth Meeting of Central Advisory Committee of FSSAI on 17th July, 2012
(Tuesday) – reg.**

The undersigned is directed to refer the subject cited above and to say that the eighth meeting of the Central Advisory Committee (CAC) is scheduled to be held on **17th July, 2012** at 10.00 AM, Hotel -The Lalit, Barakhamba Avenue, Connaught Place, New Delhi – 110001 under the **chairmanship of Shri S.N. Mohanty, Chief Executive Officer, FSSAI**. Agenda for the meeting is enclosed herewith.

You are requested to kindly make it convenient to attend the meeting. A line in confirmation to your availability for the meeting to the **undersigned or Sh. Gaurav Saxena, Technical Officer (Tel: 011-23231681, Tele-fax: 011- 23220994, Email: g.saxena@rediffmail.com)** will be highly appreciated.

Sd/-
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To: As per list attached



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The above mentioned Ministries/ Departments are requested to kindly nominate, preferably a JS level officer but not below the rank of Director, for attending the meeting.



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Copy to:

1. PPS to Chairperson
2. PS to CEO
3. PS to Dir (E)
4. All concerned officers of FSSAI



Food Safety and Standards Authority of India

**Agenda
for the
8th Meeting of
Central Advisory Committee**

DATE : 17th JULY, 2012

VENUE : HOTEL – THE LALIT

BARAKHAMBA AVENUE

CONNAUGHT PLACE,

NEW DELHI - 110001



Programme Schedule
8th Meeting of Central Advisory Committee

Date : 17th July, 2012

Venue: Hotel -The Lalit, Barakhamba Avenue, Connaught Place, New Delhi – 110001

10:00 hrs	Registration
Session- I	
10:30 - 10:35	Opening Remarks by CEO, FSSAI
10:35 – 10:50	Keynote address by Chairperson
10:50 – 11:10	Agenda Item No. 1
11:10 – 11:30	Discussion on Agenda Item No.2
11:30 – 12:00	Discussion on Agenda Item No. 3
12:00 – 12:30	Discussion on Agenda Item No.4
12:30 – 13:00	Discussion on Agenda Item No.5
13:00 - 13:30	Discussion on Agenda Item No.6
13:30 – 14:30 Lunch Break	
Session – II	
14:30 – 15:00	Discussion on Agenda Item No. 7
15:00 – 15:30	Discussion on Agenda Item No. 8
15:30 – 16:00	Discussion on Agenda Item No. 9
16:00 – 16:30	Discussion on Agenda Item No. 10
16:30-17:00	Discussion on Agenda Item No. 11
17:00 – 17:15	Summing up and Action Points from the meeting
17:15 - 17:30	Vote of Thanks



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AGENDA ITEM NO.1

Confirmation of minutes of the seventh meeting of CAC held on 27th April, 2012

Minutes of the seventh meeting of Central Advisory Committee (CAC) held on 27th April, 2012 at Ashoka Hotel, New Delhi under the chairmanship of Shri K. Chandramouli, Chairperson, FSSAI, are enclosed for the reference.



MINUTES OF 7TH MEETING OF CAC

Minutes of the 7th meeting of Central Advisory Committee of Food Safety and Standards Authority of India, held on 27th April, 2012 at Ashoka Hotel, New Delhi.

Shri. K. Chandramouli, Chairperson, FSSAI extended a warm welcome to all the members and their representatives at the seventh meeting of the Central Advisory Committee. List of participants who attended the meeting is at **Annexure I**.

Chairperson in his opening address mentioned that Central Advisory Committee (CAC) is an interface between the Authority and States/ UTs. He stated that around 5.5 crores of FBOs are there across India, thus implementing FSS Act, 2006 effectively was very important. Chairperson observed that since CAC was an important decision making body for implementation of act, all Food Safety Commissioner should attend it unless there was any compelling & exceptional circumstance for not attending CAC.

The major objective of the meeting was to address issues of States/ UTs so that the Act could be implemented in an effective manner. Chairperson invited feedback and suggestions from States/ UTs on various matters.

Agenda Item No.1: Confirmation of minutes of the sixth meeting of the CAC held on 18th January, 2012

The Committee confirmed the minutes of the sixth meeting of the CAC held on 18th January, 2012. 3 States: Delhi, Tamil Nadu and West Bengal mentioned certain corrections in their points which have been recorded for future reference.

Delhi:

Point No.7: Department collected 256 samples for analysis, out of these 28 samples were found unsafe and 32 samples were misbranded

Correction: No service samples were being lifted by Govt. of Delhi

Tamil Nadu:



Point No. 4: Laboratories are NABL Accredited

Correction: None of the labs in public sector are NABL Accredited

West Bengal:

Point No. 3: State has 6 Food Testing laboratories including 1 government laboratory. Out of 6 laboratories, 5 are NABL accredited

Correction: State has 5 Food Testing laboratories including 1 government laboratory. Out of 5 laboratories, 4 are NABL accredited

Agenda Item No. 2: Progress of the States/ UTs regarding implementation of FSS Act, 2006.

It was mentioned that the States/ UTs to regularly send the monthly as well as the annual report to the Authority for making a National level database. The suggestions were invited on this topic and it was said that month wise reports of States/ UTs received could be placed on FSSAI's website to share information which would give an opportunity for everybody to adopt good practices.

Agenda Item No. 3: Progress regarding online licensing and registration in States/ UTs.

Four States: Himachal Pradesh, Madhya Pradesh, Kerala and Delhi showed their willingness to start Online Licensing. A presentation on the said Agenda Item was given by NISG wherein the advantages of the system were highlighted, the total online State/ Central licensing/ registration figures till date were provided and the structure developed by FSSAI for supporting the States in terms of manpower, infrastructure etc. for effectively implementing the Act in the States was explained alongwith the listing of activities/ preparedness which is expected from States. FSSAI to write to each State also giving details.

The Chairperson suggested that the online licensing/ registration procedure should be part of training curriculum. The online licensing system was introduced to have uniformity, easy accessibility and transparency.



Agenda Item No. 4: Status of Public labs functioning in States/ UTs.

Up-gradation needs to be done for all the laboratories. Since most of the laboratories in Govt. sector are not NABL accredited. States have to make efforts to achieve accreditation. We were also utilizing labs which are accredited and were in the private sectors, there were other labs like CSIR etc. services of which could be utilized. There were 4 referral labs and there was a need to have more such labs. In the 12th five year plan, Proposals are included to upgrade the labs. States have to project their needs in the form of a report regarding the requirements for upgrading the labs. Extensive GAP analysis had been done for many labs by QCI .Each state to plan for next 5 years to have larger network of labs which are conforming to minimum standards.

Agenda Item No.5: Status of Training for different categories of Regulatory Staff (DOs, FSOs & AOs)

Trainings for DOs & AOs had already been conducted in Bhopal [12-14 April 2012] , Punjab (Mohali) [16-18 April, 2012] & Kerala [only DOs training on 23-25 April 2012]. Such kind of training programme was appreciated by respective State & FSC, Madhya Pradesh desired for FSO training to be conducted again which will be funded by themselves. FSSAI will provide list of resource person and guidance for such trainings for other States also. The training schedule for the month of May 2012 was also shared which is as under:

- 2nd – 4th May - Lucknow (UP)
- 9th - 11th May - Ranchi (Jharkhand)
- 15th -17th May - Hyderabad (Andhra Pradesh)
- 17th -19th May - Ahmadabad (Gujarat)
- 22nd -24th May - Srinagar (Jammu & Kashmir)
- 29th - 31st May - Bangalore (Karnataka)

Chairperson, FSSAI emphasized that training should be an on-going process & State Government should identify the institutes where such trainings can be carried out in their States and a permanent system of training can be created.

Agenda Item No. 6: Awareness generation among different categories of Stakeholders especially FBOs



Awareness generation is the most crucial component, which needed continuous and constant efforts targeting various stakeholders viz consumers, FBOs, petty food manufacturers, hawkers etc. Lots of promotional activities need to be organized to make people aware of the essential elements of the Act, mandatory parameters in starting a food business, clarifications with respect to online and manual licensing and registration systems. The IEC materials that are being developed in the authority would be provided to each state, which could be translated in their respective regional languages. Priority should be given for awareness campaigns that should be consistent and consecutive.

Agenda Item No. 7: Presentation on Street Foods

Presentation on Street Foods was given by Ms. Indira Chakravarty highlighting that proper strategy needs to be developed to deal with safety of street foods as it is an essential component of urban as well as rural people. She shared about the project being initiated in Kolkata where advisory committee was formed & Chief Secretary of the State was Chairman of the Committee & involved police & Municipal Corporation officials. Baseline data were generated & poor food handling, poor water quality, unplanned kiosks and low customer awareness were some of the observations made during the course of this study. Food Safety issue of street food were also shared for 3 categories of street food vendors: Category I – Made as a cottage industry product; Category II: Prepared in vendors residence; Category – III: Made in the street food stall itself. Some of the recommendations made were that Coordinating Committee of Street Foods at FSSAI to be started at National level; basic action plan as well as city wise action plan to be developed; circulation of approach paper on street food and recommendations; Food and Water Policy Council for each area can be created; detailed project report and its evaluation and continuous follow-up to be done.

A case- study of Street foods conducted in Gujarat (Ahmadabad) in December 2010 was also shared by Sh. Chauhan, Joint Commissioner, FDA. It started with the training on Good Hygienic Practices (GHP) which was imparted to 250 food vendors. Visit was also carried by FSC, Gujarat along with media to their stalls and it was found that there was increase in their business after they followed GHP. It was desired that SOPs developed by Gujarat to be circulated amongst States. Chairperson, FSSAI invited suggestions from all the States/ UTs so that policy or project can be evolved to tackle



safety of street foods. Chairperson also desired that States can identify cities and initiate similar project in these cities.

Progress of the States/ UTs regarding implementation of FSS Act, 2006

1) KARNATAKA

- a. Commissioner Food Safety, 30 DOs, 106 FSOs, 30 Adjudicating Officers and 8 Food Analysts have been notified.
- b. Budget of Rs.10.4 crores allotted by State Govt. which includes
 1. Mobile testing facility
 2. Procurement of equipments
 3. Capacity building programmes
 4. Development of website
 5. Awareness and workshops for FBOs

Chairperson suggested that there should be training programmes once the State progresses in certain areas.

2) JAMMU & KASHMIR

- Deputy Commissioner notified for both Jammu and Kashmir, 23 DOs, 70 FSOs, 2 Food Analysts and 23 Additional District Magistrates have been notified as Adjudicating Officers
- Training programmes for DOs, FSOs yet to be conducted
- Out of 569 samples collected, 151 were found misbranded/ adulterated, 1 was found unsafe and 32 complaints have been disposed off
- Total fine of Rs. 445000 have been imposed till date on FBOs
- The Registration powers lie with the FSOs in the State and the Licensing powers lie with the DOs in the State
- Mobile facilities to be developed along with mobile labs for food testing

3) CHHATTISGARH



- a. Commissioner Food Safety, 18 Designated Officers, 14 FSOs and 2 Food Analysts has been notified. Additional District Magistrates (ADMs) have been notified as Adjudicating Officers for all the 18 districts
- b. Proposal has been sent to the State Govt. for developing 1 regional lab at Bilaspur in the 12th plan
- c. Till date 60 licenses have been issued
- d. 1 mobile lab in the State for analysis of food samples
- e. Training programme organized for DOs & FSOs but for AOs it is yet to be conducted
- f. Awareness generation programme has been initiated by organising workshop at Raipur with FBOs through Chhattisgarh Chamber of Commerce Association
- g. Commissioner Food Safety has used the platform of Doordarshan & Gyanwani for spreading the message of FSS Act, 2006. Also, talk shows were organized and the Educational Institutions participated to create awareness among students

4) MIZORAM

- a. IEC activities were effective in creating awareness amongst FBOs
- b. 9 FSOs have been notified
- c. Issued 20 no. of licenses till date
- d. Concern about the shortage of manpower was highlighted

5) CHANDIGARH

- a. Commissioner Food Safety, 1 Designated Officer, 3 Food Safety Officers and 1 Adjudicating Officer has been notified.
- b. For the purpose of training of AOs/ DOs, online registration/ licensing, a letter has already been submitted to NISG
- c. The proposed training for the officials of Chandigarh will be conducted with the State of Haryana
- d. Chandigarh Administration utilizes the services of Punjab and Haryana Food Laboratory for analysis of food samples



- e. For awareness generation among different categories of stakeholders, meeting was held with officials from Hotel Association of Chandigarh, Beopar Mandal Association of Chandigarh, Sweets manufacturer Association, Karyana Association and Flour Mills Association

6) PUDUCHERRY

- a. Commissioner Food Safety, 1 DO, 3 FSO, 2 AO have been notified
- b. Laboratory Accreditation of NABL is in process
- c. Total registration issued till date – 431
- d. Total license issued till date – 57
- e. Proposal to create 21 posts have been submitted to the Government
- f. Online Registration and License, Helpline facility, Mobile Lab facility are not available – requires funds and man power

7) ORISSA

- a. Commissioner Food Safety has been notified.
- b. Not yet started with licensing/ registration. Regarding online licensing/ registration need technical support from FSSAI
- c. Training of the officers in the State will be conducted in June/ July by FSSAI
- d. Still the cases are prosecuted under PFA

8) DELHI:

- Appointment of Commissioner of Food Safety, 5 full time Designated Officers and 31 Food Safety Officers have been done. LHA has been designated as Deputy Commissioner. 4 vacant posts of DO yet to be filled
- It has 1 laboratory which is NABL accredited
- 9 Districts in Delhi and all ADM have been notified as AO
- 1 Special Court of ordinary jurisdiction
- 2086 samples were lifted, out of which 31 were unsafe, 58 substandard, 48 misbranded and 5 violated provisions of the Act



- Online Licensing/ registration proposal is submitted to the Government

9) UTTARAKHAND:

- 12 DOs and 34 FSOs notified
- Total number of licenses existing under PFA was 28,262. 88 licenses & 2481 registrations have been issued under FSS Act, 2006
- Licensing & Registration being done manually
- The State has only one laboratory at Rudrapur without NABL Accreditation
- 543 samples were analysed, out of which 80 were found misbranded and 2 were unsafe, 12 cases were launched
- Training of 12 DOs has been done at National Institute of Biologicals, Noida
- More than 50 interactive sessions have been done with FBOs to encourage for licensing and registration

10) NAGALAND:

- 11 DOs & 7 FSO s have been appointed
- The State has one food testing lab which is yet to be upgraded. Food Analyst has been notified
- The State is flooded with imported food items and the information on the label is in respective country's language

It was advised that State has to take sample and action against the offenders.

11) GUJARAT:

- All LHAs and Senior Food Inspectors have been notified as DOs & Food Inspectors as Food Safety Officers
- Food Safety Tribunal is established at Ahemdabad & 1 current or retired District Judge will be notified as Presiding Officer. 4 posts are sanctioned
- 2 laboratories working under FDCA are Accredited by NABL. Rajkot and Bhuj laboratory of FDCA and all 3 Municipal Corporation Laboratories are in process of upgradation



- 2 Mobile vans have been purchased –one shall be used for mobile testing and other as mobile exhibition van
- Lab Master software has been designed and developed by officers of FDCA with the help of NIC and software is uploaded
- 1211 licenses granted & 4037 registrations have been done under FSS Act
- Online Licensing/ Registration system has been launched for Gujarat as pilot project

12) HARYANA:

- a. 14 Food Inspectors have been notified as FSO
- b. Proposal for creation of additional 600 posts which includes 22 posts of DO & 54 posts of FSO have been sent to the Government
- c. 945 samples have been analysed , out of which 138 were found to be substandard/ unsafe/ misbranded
- d. 1266 registrations out of 1507 applications and 87 out of 226 licenses have been issued under FSS Act
- e. Establishment of Appellate Tribunal is under process

13) PUNJAB:

- a. Training for FSOs , DOs and AOs have been done

14) MAHARASHTRA

- a. All DOs, FSOs and AOs are in place
- b. Enforcement is effective in the state
- c. More than 1,60,000 licenses have been issued
- d. Issued an elaborate monthly monitoring system effective at each level
- e. 10% enforcement and 90% hand holding

15) MADHYA PRADESH

- a. Licensing is through with near about 1000 applications
- b. State has new court cases – charges/offences for lack of licenses
- c. Awareness activities are on with trader bodies
- d. There is no full time DO's; sanction of posts has been taken up



- e. There are few court cases going on in the courts on various issues regarding Act
- f. State has few Issues in licensing and registration because of some misinformation related to the act

16) WEST BENGAL

- a. Commissioner Food Safety already notified
- b. DO's of 18 districts and Kolkata Metropolitan district have been notified.
- c. 15 Adjudicating officers have been notified
- d. Notification of Food Inspectors as Food Safety Officer under other local bodies is under consideration
- e. Registration and Licensing have started manually

- f. Priority has been given for conversion of existing License under PFA
- g. Online system of Licensing and Registration will be adopted soon
- h. Creation of Helpline and website at State level on Food safety is under process
- i. **Milk samples were drawn and analyzed and 3 sample were found to be sub standard. This was done on the basis of National Milk survey report**

17) ANDHRA PRADESH

- a. 48 FSOs notified in 23 districts
- b. TOT for DO's have been completed
- c. Adjudicating officers notified
- d. There is 1 State Lab which is at Visakhapatnam
- e. Public Analyst notified in Guntur
- f. Licensing piloted in 3 districts, 614 applications received and 467 issued and 117 in process
- g. Registration process is in place
- h. 4 proposal have been prepared and submitted for Mobile Laboratory facilities



- i. Under the DFID, awareness programmes on Food Safety and water quality have been conducted to the stake holders in the nine ITDA areas in the state
- j. Awareness programme on Food Safety & Hygiene is being done in SC/ ST/ BC/ Hostels, Ashram, Schools of Social Welfare Department and Schools implementing Mid-day meals programme
- k. Awareness Programme is conducted for FBOs regarding artificial ripening of fruits

18) TAMIL NADU

- a. Commissioner and Assistant Commissioner are in place
- b. DOs, FSOs and AOs are already notified
- c. DOs and AOs have been trained
- d. 32 DOs have been trained
- e. Out of 584 FSOs, training have been imparted to 294 FSOs
- f. 19 vacancies to be sanctioned for FSOs
- g. State has 6 Food Testing Laboratories
- h. 22 Analysts are in position
- i. 345 samples have been lifted and 113 were analyzed, out of which 80 were adulterated/misbranded
- j. State Government sanctioned 6 Crores to strengthen the infrastructure in the laboratories. Amount has been deposited in TNNMC
- k. Total licensing done for 2663; registration done for 6638 – totaling to 9301 as on 25th April 2012
- l. Awareness programme conducted for 1200 persons
- m. Awaiting proposal for Online licensing

19) UTTAR PRADESH

- a. DOs and FSOs notified
- b. AOs have been notified
- c. Through the online systems -250 licenses were issued; 300-400 registrations were done



- d. Shortage for Food Analysts in Labs
- e. Only 1 Food Analyst is in position for 5 labs
- f. Strengthening of lab equipments is underway in 3 labs
- g. GAP analysis is done for all the labs
- h. There is 1 NABL accredited lab in Jhansi
- i. State has a grievance cell – redressed on a weekly basis

ADDITIONAL AGENDA

A workshop of representatives of States was held on 20.04.2012 in Delhi where certain decisions were taken regarding list of documents and checklists to be used for inspection. The documents finalized during the meeting were placed before the CAC.

Chairperson asked the representatives from States/ UTs to review and give suggestions within a week on the documents circulated (Inspection checklist & Document to be attached with applications for license) in the meeting so that the same can be finalized. All were of the view that otherwise decisions taken in the workshop appear to be ok and must be followed as it is or with incorporating comments if received from any State within 1 week.

Sh. R. Desikan, Trustee, CONCERT, Chennai referred to the draft notification of Trans fatty acid (TFA) saying that the percentage of TFA is kept at a higher range i.e. around 10%. It should be between 3-5% as per international standards. To this, Chairperson requested him to provide the scientific evidence, after that same would be circulated to FSSAI scientific experts for deciding the issue.



Annexure – I

The following were present during the Seventh Meeting of Central Advisory Committee of FSSAI held on 27th April 2012, at 11:00 am, Ashoka Hotel, Diplomatic Enclave, 50-B Chanakyapuri, New Delhi.

1. Sh. K. Chandramouli, Chairperson, FSSAI
2. Dr. Alekha Chandra Sahu, Additional Director, Health Services (Public Health), Odisha
3. Sh. Rupendra Chowdhury, Commissioner Food Safety, West Bengal
4. Sh. R. Desikan, Trustee, CONCERT, Chennai
5. Dr. S.S. Tomar, Food Analyst, FDA, Chhattisgarh
6. Dr. S.P. Vasireddi, Vimta Labs Ltd., Hyderabad
7. Sh. Mahesh Soni, Deputy Secretary, Health & Family Welfare Dept., Gujarat
8. Sh. Y.D. Chauhan, Jt. Commissioner, Food & Drugs Control, Gujarat
9. Sh. Mahesh Zagade, Commissioner Food Safety, Maharashtra
10. Sh. G.H. Rathod, Jt. Commissioner, FDA, Maharashtra
11. Dr. K.U. Methekar, FSO, FDA, Maharashtra
12. Ms. Monika Rawat, Senior Assistant Director, CIFTI-FICCI, New Delhi
13. Sh. R.F. Lotha, Additional Commissioner, FDA, Nagaland
14. Dr. G.L. Upadhaya, Dy. Commissioner Food Safety, Puducherry
15. Ms. Rupali Banerjee Singh, Director, Ministry of Food Processing Industries, New Delhi
16. Sh. Anil Kumar, Jt. Commissioner, Kerala
17. Sh. Nazir Ahmad Wani, Dy. Commissioner Food Safety, Jammu & Kashmir
18. Sh. O.P. Verma, Additional Commissioner, Food & Drug Administration, UP
19. Dr.(Mrs.) P. Sucharitha Murthy, Director, Institute of Preventive Medicine, Hyderabad
20. Dr. Ravi Katkar, Deputy Director, PHI, Bangalore
21. Sh. Arnab Ganguly, Project Officer, Calcutta Resource Centre
22. Sh. Ashok Khullar, Jt. Commissioner (Food), FDA, Haryana
23. Ms. Raji Shrivastava, Commissioner Food Safety, Punjab
24. Sh. M.P. Singh, Additional Development Commissioner, MSME, New Delhi
25. Sh. Ashwini K. Rai, Commissioner Food Safety, Madhya Pradesh
26. Sh. Lal Sawma, Dy. Commissioner Food Safety, Mizoram
27. Sh. Ragh Guda, NISG, Hyderabad
28. Sh. I.N. Murthy, NISG, Hyderabad
29. Dr. Shruti Rai Bhardwaj, Deputy Director, Min. of Environment & Forests, New Delhi
30. Sh. S.K. Nagpal, Designated Officer, Dept. of Food Safety, GNCT of Delhi
31. Sh. A.K. Jain, Director, Dept. of Consumer Affairs, Krishi Bhawan, New Delhi
32. Sh. Shruranjan, Jt. Secretary, Ministry of Women & Child Development, New Delhi



33. Sh. S.K. Nanda, Dy. Commissioner Food Safety, Dept. of Food Safety, GNCT of Delhi
34. Sh. G.C. Khandwal, Designated Officer Food Safety, Dehradun
35. Dr. Satbir Singh, Designated Officer, Chandigarh
36. Ms. Anita Makhijani, Assistant Technical Advisor, Food & Nutrition Board, Ministry of Women & Child Development, New Delhi
37. Prof. Indira Chakravarty, Chief Advisor, PHED, GOWB
38. Sh. J.H. Panwal, Jt. Tech. Advisor, Food & Nutrition Board, Ministry of Women & Child Development, New Delhi

*** It may be noted that names of participants have been arranged as appeared in the attendance list and does not follow any seniority order. Any mistake in name spelling is regretted.**



AGENDA ITEM NO.2

Progress of the States/ UTs regarding implementation of FSS Act, 2006.

The Food Safety & Standards Act, 2006 has been operationalized w.e.f 05.08.2011 throughout the country; therefore, it is required to review the progress of States/UTs regarding effective implementation of FSS Act, 2006. Monthly & Annual reports from some of the States/ UTs have not been received. Annual reports for 2011-2012 upto 31st March, 2012 have to be given along with monthly reports for the month of April, May & June, 2012. The formats are enclosed at **Annexure-II**.

The States which have not yet started with the Licensing/ Registration under FSS Act, 2006 are Delhi, Lakshadweep, Nagaland, Odisha and Tripura.

The States which have not furnished the information on Licensing/ Registration under FSS Act, 2006 are Andaman & Nicobar Island, Assam, Chandigarh, Dadara & Nagar Haveli, Daman & Diu, Manipur, Punjab and West Bengal. There are certain areas which require special attention.

1. Estimates of number of licenses & registration likely to be done as targets in Regulation & implementation.
2. Requirement of staff & information to meet the targets.
3. Administrative structure
4. Legal infirmity
5. Percentage of Licensing
6. Appellate Tribunal/ Tribunal



AGENDA ITEM NO.3

Progress regarding online licensing and Registration in States/ UTs.

The readiness of the States for the implementation of IT enabled Online Licensing and Registration System was sought during the seventh meeting of CAC that was held on 27th April, 2012. Four States: Himachal Pradesh, Madhya Pradesh, Kerala, Gujarat and Delhi showed their willingness to start Online Licensing. States have to identify parameters in such a manner that a common platform and software format should be maintained. However the licensing software has to cater to regional languages.

4 States have already started with the Online Licensing/ Registration, which are Andhra Pradesh, Gujarat, Goa and Maharashtra. This has to be extended to all districts. States were conveyed the details of the support which will be provided by FSSAI and also informed about the expectations or necessary requirements which are expected from states to start online licensing during the last meeting. States have to prepare a roadmap for achieving/starting online licensing & registration.

Steering Committee with Chief Secretary as Chairman and Distt. Level Committee at Distt. Level to jump start licensing.

States to come with road map/ or to send their road map in advance.



AGENDA ITEM NO.4

Status of Public labs functioning in States/ UTs.

After FSS Act, 2006 coming into force and repeal of PFA Act, 1954 w.e.f. 5th August, 2011, the existing 72 Public Health laboratories which were testing food samples under PFA Act have now been authorized by the Food Authority to function under Section 98 of FSS Act, 2006 till any further notification is issued under Section 43 of FSS Act, 2006. The Central Food Laboratories at Kolkata, Pune, Mysore and Ghaziabad have also been approved to function as the Referral Food Laboratories. Gap analysis for 50 labs have been got conducted. All 72 labs have to be upgraded to NABL standards.

States have to project their needs in the form of a report regarding the requirements for upgrading the labs. Each state to plan for next 5 years to have larger network of labs which are confirming to minimum standards.

Also, Mobile laboratories are important to cater to large public congregations and to inaccessible areas. Thus mobile lab is to be established in each state at the rate of one each.

The Food Safety & Standards Authority of India has notified 55 laboratories for the purpose of carrying out analysis of samples by the Food Analysts under FSS Act, 2006 for a period of 1 year (12.04.2012 to 11.04.2013). Food Safety Commissioners to come with their plan of how to operationalize their labs optimally during 2012-2013 with proper staffing and NABL accreditation.



AGENDA ITEM NO.5

Status of Trainings for different categories of Regulatory Staff (DOs, FSOs & AOs)

Under section 16(3) (h) of the FSS Act, the Authority is expected to provide training programs of food safety and standards for the stakeholders, industry, regulators and other stakeholders. Training & development efforts need to be appropriately geared as a step in this direction. The training of regulators shall focus on competence needed to be developed based on their roles and responsibilities. It is necessary to equip them with the required skills and competence to perform their role. Also, the States should have their own Institution for capacity building.

Training should be an on-going process & State Government should identify the institutes where such trainings can be carried out in their States and a permanent system of training can be created.

The details of the training programs conducted by FSSAI throughout the Country are attached at **Annexure – III**.



AGENDA ITEM NO.6

Awareness generation among different categories of Stakeholders especially FBOs

Awareness Program needs to be emphasized for various stakeholders viz consumers, FBOs with special focus on street food safety, since large sector of the population rely on the same. Priority should be given for awareness campaigns for FBOs so that they come forward for licensing & registration.

Licensing and Registration day should be held every month by each State/ UT Governments to solve Licensing and Registration related queries on the spot and for generating awareness amongst the different Stakeholders regarding FSS Act, 2006.

The consumers also needed to be informed about food safety so that they can demand quality. District level awareness campaigns can be organized. States/UTs need to prepare plans to have awareness campaigns.

For carrying out IEC activities, Food Safety Commissioners should take up with their Govts. to plough back at least 75% of license fee collected for carrying out IEC activities. They should include among others

- IEC activity – local language advertisement, jingles in FM
- Helpline for Food Safety (24x7)
- Webpage preparation for Food Safety in local language



AGENDA ITEM NO. 7

Extension of time for the transition period

FSS Act, 2006 is being implemented w.e.f 5th August, 2011 throughout the Country. It's been almost a year but still there is huge gap in Licensing and the transition period for conversion of licenses under FSS Act, 2006 is ending on 4th August, 2012. The FBOs are still not aware for the FSS License and due to this the number of Licenses and Registrations issued throughout the Country is fewer than expected. Some States/UTs have not yet started with the Licensing.

Representations have been received from various associations across the Country regarding extension of transition period for taking license under FSS Act, 2006.

The last date cannot be extended as it requires amendment to Regulation. However, how to proceed ahead will be discussed in the meeting.



AGENDA ITEM NO.8

LICENSE FEE

As per Schedule 1 of FSS (Licensing & Registration of Food Businesses) Regulation, 2011, Enforcement at Air and Airport, Seaport, Defence etc. falls under Central Licensing but except Metros viz. Delhi, Mumbai, Kolkata and Chennai, the enforcement is being done through State Licensing Authorities, fee collected for issuance of such licenses should be credited in FSSAIs Account.

Revised guidelines are under issue with regard to Licensing & Registration as per the Act and Regulation wherever it was not aligned to the Regulation.



AGENDA ITEM NO.9

Role of Local Bodies

As per Clause No. 1.2.1 (5) of FSS (Licensing & Registration of Food Businesses) Regulation, 2011, State Food Safety Commissioner may involve officials of Panchayat, Municipal Corporations or any other local body or Panchayat in an area for the purpose of specifying them as registering authority. Presently it is observed that the pace of registration is not as per expectation of Authority, hence States may take initiative to involve all local bodies for the purpose of registration under FSS Act, 2006.

The FSCs needs to Register/Issue Licenses to all the FBOs in the country including the small, micro and even temporary vendors in streets. The expected number of FBOs to come under the new regime could exceed 15 million which is multifold the numbers handled so far. Adequate systems have to be in place at central, state, district and gram panchayat levels to handle this volume duly integrating Municipalities & Panchayats with Food Safety Administration. Registration & Advisory panels are to be created to beef up the activities of Food Safety Administration.



AGENDA ITEM NO. 10

Work Plan for the State/UT Governments

A well-defined and enabled enforcement structure is the key to effective implementation of the Food Safety & Standards Act, 2006 at every level. The Food Safety initiatives in the States & Union Territories are to be implemented by the Commissioner of Food Safety. There is a need to have a well thought out plan & strategy to implement the FSS Act. Pre requisite to this may be an estimation of the needs through sample for each district. This will help States/UTs to strengthen enforcement machinery for improvement of the implementation of Act, provisions & Food Safety Concerns across the country.

Financial assistance to States/UTs will be provided through a “Memorandum of Understanding” during the 12th plan through binding commitment.

Food Safety Commissioners may send their work plan in advance.



AGENDA ITEM NO. 11

Product Approval of Health Supplements, Nutraceuticals

As per Section 22 of FSS Act, 2006, no person shall manufacture, distribute, sell or import any novel food, genetically modified articles of food, irradiated food, organic foods, foods for special dietary uses, functional foods, nutraceuticals health supplements, proprietary foods and such other articles of food which the Central Government may notify in this behalf.

Hence, the units manufacturing Health Supplements, Nutraceuticals etc. will have to obtain Central License and have to apply for Product Approval in the prescribed format available in our website: www.fssai.gov.in

It has been noticed that State Licensing Officers have issued licenses for the units manufacturing Health Supplements, Nutraceuticals etc. which comes under Central Licensing. All such license issued so far are also void ab initio and can be prosecuted against.

Food Safety Commissioners are, therefore, requested to issue necessary instruction in this regard to the Designated Officers to cancel those licenses and inform the applicants to apply for Central License. The matter may have corrected within a month otherwise both the applicants and the Licensing Authority are liable.



AGENDA ITEM NO. 12

Any other item with the approval of Chair



Annexure - II

**FOOD BUSINESS OPERATOR
MONTHLY REPORT OF THE(State/UT)
FOR THE MONTH OF**

S.No	Category of Food Business Operator	Number of Licenses			Number of Registrations		
		No. of Applications received	Total No. of License Issued	Progressive Total	No. of Applications received	Total No. of Registration Certificate Issued	Progressive Total
1.	Manufacturing/processing including sorting, grading etc.						
2.	Milk Collection/ chilling						
3.	Slaughter House						
4.	Solvent extracting unit						
5.	Solvent extracting plant equipped with pre cleaning of oil seeds or pre expelling of oil						
6.	Solvent extracting and oil refining plant						
7.	Packaging						
8.	Relabeling (manufactured by third party under own packing and labeling)						
9.	Importing						
10.	Storage/warehouse/						
11.	Retail Trade						
12.	Wholesale Trade						
13.	Distributor/ Supplier						
14.	Transporter of Food						
15.	Catering						
16.	Dhabha or any other food vending establishment						
17.	Club/ canteen						
18.	Hotel						
19.	Restaurants						
20.	Other (s), please specify						
	TOTAL						

Commissioner Food Safety



LABORATORIES
MONTHLY TESTING REPORT OF THE(State/UT)
FOR THE MONTH OF

Sl. No	Category of Food Stuff	Total No. of Samples Received			No. of Samples Analysed			No. of Samples found Adult. & Misbranded			Number of Cases Launched		Number of Convictions/ Penalties	
		M/W	R	T	M/W	R	T	M/W	R	T	Criminal	Civil	Convictions	Penalties
1	Beverages													
1	1. Alcoholic													
	2. Non-Alcoholic													
	3. Mineral Water & P & Drinking Water													
2	Spices and Condiments													
	1. Whole													
	2. Powder													
3	Sweetening Agents													
4	Sweets and Confectionery													
5	Savouries/ Namkeens													
6	Bakery Products													
7	Tea, Coffee, Coco, Chicory & Infusion													
8	Milk													
9	Butter, Ghee, Ice-cream & other milk products													
10	Edible oils, Fats & Vanaspati													
11	Cereals, Cereals products & Pulses													
12	Fruit and Vegetable Products													
	a) Processed fruit products like Jam, Jellies, Dates etc.,													
	b) Pickles													
13	Infant Milk substitutes													
14	Infant Food (Weaning Food)													
15	Salt & Iodised Salt													
16	Supari, Panmasala & Gutkha													
17	Other Misc. Food articles													
	TOTAL													

M/W : Manufacturer/ Wholesaler
R : Retailer
T : Total

Commissioner Food Safety



FOOD BUSINESS OPERATORS
ANNUAL REPORT OF THE (State/UT)
FOR THE YEAR

S.No	Category of Food Business Operator	Number of Licenses		Number of Registrations (05.08.2011 to 31.03.2012)
		Existing under PFA	Granted under FSS Act	Granted under FSS Act
1.	Manufacturing/processing including sorting, grading etc.			
2.	Milk Collection/ chilling			
3.	Slaughter House			
4.	Solvent extracting unit			
5.	Solvent extracting plant equipped with pre cleaning of oil seeds or pre expelling of oil			
6.	Solvent extracting and oil refining plant			
7.	Packaging			
8.	Relabeling (manufactured by third party under own packing and labeling)			
9.	Importing			
10.	Storage/warehouse/			
11.	Retail Trade			
12.	Wholesale Trade			
13.	Distributor/ Supplier			
14.	Transporter of Food			
15.	Catering			
16.	Dhabha or any other food vending establishment			
17.	Club/ canteen			
18.	Hotel			
19.	Restaurants			
20.	Other (s), please specify			
	TOTAL			

Commissioner Food Safety



LABORATORIES

**ANNUAL TESTING REPORT OF THE(State/UT)
FOR THE YEAR OF**

Sl. No	Category of Food Stuff	Total No. of Samples Received			No. of Samples Analysed			No. of Samples found Adult. & Misbranded			Number of Cases Launched		Number of Convictions/ Penalties	
		M/W	R	T	M/W	R	T	M/W	R	T	Criminal	Civil	Convictions	Penalties
	Beverages													
1	1. Alcoholic													
	2. Non-Alcoholic													
	3. Mineral Water & P & Drinking Water													
2	Spices and Condiments													
	1. Whole													
	2. Powder													
3	Sweetening Agents													
4	Sweets and Confectionery													
5	Savouries/ Namkeens													
6	Bakery Products													
7	Tea, Coffee, Coco, Chicory & Infusion													
8	Milk													
9	Butter, Ghee, Ice-cream & other milk products													
10	Edible oils, Fats & Vanaspati													
11	Cereals, Cereals products & Pulses													
12	Fruit and Vegetable Products													
	a) Processed fruit products like Jam, Jellies, Dates etc.,													
	b) Pickles													
13	Infant Milk substitutes													
14	Infant Food (Weaning Food)													
15	Salt & Iodised Salt													
16	Supari, Panmasala & Gutkha													
17	Other Misc. Food articles													
	TOTAL													

M/W : Manufacturer/ Wholesaler
R : Retailer
T : Total

Commissioner Food Safety



Annexure-III

Training programmes conducted by FSSAI

S.No.	Type of programme	State/U.T.	No. of Days	Date
1.	Orientation Programme for Food Safety Officers	New Delhi	5 days	21-25 th June, 2010
		Lucknow	5 days	5 th -9 th July, 2010
		Mumbai	5 days	12-16 th July, 2010
		Kolkata	5 days	19-23 rd , July, 2010
		Chennai	5 days	26-30 th July, 2010
2.	Orientation Programme for Designated officers	New Delhi	5 days	27 th Sep -01 st Oct, 2010
		Hyderabad	5 days	17 -21 st Jan, 2011
		Bangalore	5 days	23-27 th Aug, 2011
		Noida	5 days	5-9 th Sept, 2011
		Guwahati	4 days	13-16 th Sept, 2011
		Gujarat	4 days	15 th -18 th Nov, 2011
		Chennai	5 days	21 st - 25 th Feb, 2012
3.	Orientation programme for Designated officers	Bhopal	DO's-3 days AO's- 1 day	12 th to 14 th April, 2012 12 th April, 2012
		Chandigarh(Mohali)	DO's-3 days AO's- 1 day	16 th to 18 th April, 2012 16 th April, 2012
		Kerala	DO's-3 days	23 rd to 25 th April, 2012
		Lucknow	DO's-3 days AO's- 1 day	2 nd to 4 th May, 2012 2 nd May, 2012
		Ranchi	DO's-3 days AO's- 1 day	9 th to 11 th May, 2012 9 th May, 2012
		Hyderabad	DO's-3 days	15 th to 17 th May, 2012



			AO's- 1 day	16 th May, 2012
		Gujarat	Do's-3 days	17 th to 19 th May, 2012
		Srinagar	DO's-3 days AO's- 1 day	28 th to 30 th May, 2012 28 th May, 2012
		Patna	AO's- 1 day	11 th may 2012
		Jaipur	DO's-3 days AO's- 1 day	18 th -20 th June, 2012 18 th June, 2012
		Kolkata	DO's-3 days AO's- 1 day	27 th -29 th June, 2012 27 th June, 2012

Forth coming Training Programs in 2012

FSSAI has proposed the Training Programs for Adjudicating Officers and Designated Officers at the following places:

1. July 2012-

S.No	Venue of Training	Date for Training for AO's	Date for Training for DO's
1.	Bangalore	5 th July 2012	5 th -7 th July 2012
2.	Shimla	11 th July 2012	11 th -13 th July 2012
3.	Raipur	23 rd July 2012	23 rd -25 th July 2012

2. August 2012-

- Uttarakhand
- Delhi
- Orissa
- Maharashtra

3. September 2012-

- North East states.